SECI/CERC/PS/ 2018-19 /25003

Dt: 21.08.2018

To
The Secretary
Central Electricity Regulatory Commission (CERC)
3rd and 4th Floor Chanderlok Building
36, Janpath
New Delhi – 110 001

Sub: Comments/Suggestions on Draft procedure for Grant of Connectivity, Long Term Access and Medium Term open access in inter-state Transmission and related matter

Ref: Public Notice of CERC dated 9th August 2018

Sir,

This has reference to the public notice of dated 9th August 2018 wherein the Honourable CERC has invited Comments/Suggestions of the stakeholders on Draft “procedure for Grant of Connectivity, Long Term Access and Medium Term open access in inter-state Transmission and related matter”

SEC’s Comments/Suggestions are enclosed herewith for kind consideration of the Honourable Commission please

It is therefore requested that necessary changes in the existing guideline may be effected at the earliest and the same may be communicated to SECI, as required.

Thanking you,

Yours faithfully,

(S.K. Mishra)
Director (Power Systems)

Regd. Office : 1st floor, Prius Platinum, D-3, District Center, Saket, New Delhi - 110017
Phone: (011) 71989200, Email: corporate@seci.gov.in, Website: www.seci.gov.in
CIN : U40106DL2011GOI225283
Connectivity exceeding 9 months from date of Stage-I.

Further, it is also requested that no Government

Based on Lot 10, distribute the capacity amongst the successful bidders.

Locate SECI shall take bulk Stage-I connectivity and location SECI shall take at least 2000 MW T
capacity. According to a typical
5 to 6 bidders were selected. Accordingly, for a typical
however, it was observed that in a typical 2000 MW lot of
bidders are allowed to bid for min capacity of 2000MW.

SECI's tender comes under variousmagnitude.

Connected substations/transmission line

cost mismatch between development of project and

Regulations and detailed procedure issued herein.

Model agency or per the external Connectivity

Designated agency may apply for Stage-I.

Compliance with the solar photovoltaic projects,

Renewable energy (s) or Renewable Hybrid

Agency will be eligible for grant of Stage-I

Considering the submissions of SECI, it is proposed

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<th>SECI View</th>
<th>Existing Clause</th>
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<tr>
<td>Clause 1.8.2.1.70</td>
<td>NO</td>
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Comments/Suggestions on the Draft Connectivity Procedure to be issued and other related matters.

Revised.
Amendment in Regulation 2:

The word "battery storage" is replaced by "energy storage".

This will eliminate the risk of blocking connectivity. 9 months then stand connectivity with standby configured. Connectivity deferred by C&L in case it is beyond the...